

(M)

X Conceded suo moto on  
defat pointed out by  
the Registrar *R.L.J.*  
11/8/08

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

X  
in *Tuesday* *Am.*

ALLAHABAD this the **23<sup>rd</sup>** day of **May, 2008**.

HON'BLE MR. JUSTICE A.K. YOG, MEMBER - J.  
HON'BLE MR. K.S. MENON, MEMBER - A.

**CIVIL CONTEMPT PETITION NO. 98 OF 2006**

(Arising out of O.A No. 358 of 2006)

Danger.

.....Applicant  
Versus.

1A Sri Deepak Dave, Divisional Railway Manager,  
North Central Railway, Allahabad.

2B Mr. Anwarul Hasan, Assistant Divisional Engineer,  
North Central Railway, Mirzapur.

3C Sri Mudit Chandra, Senior Divisional Personnel Officer,  
North Central Railway, Allahabad.

.....Opposite Parties

Present for the applicant: Sri A.K. Dave

Present for the respondents: Sri A.K. Pandey

**ORDER**

**BY HON'BLE MR. JUSTICE A.K. YOG, J.M.**

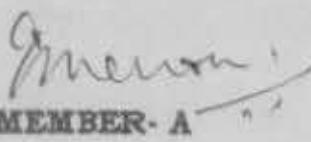
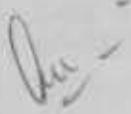
Learned counsel appearing on behalf of Sri Deepak Dave, Divisional Railway Manager, North Central Railway, Allahabad impleaded as respondent No. 1A has placed original letter dated 22.07.2008 written by Assistant Divisional Engineer, N.C.R., Mirzapur addressed to Sr. Divisional Engineer/N.C.R., Allahabad. It is stated that vide this letter,

*✓*

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arrears of salary (not paid earlier on the ground that the applicant remained absent from duty unauthorisedly) has now been regularized and the salary shall be released shortly.

2. Learned counsel for the applicant has perused the said letter. Learned counsel for opposite parties is directed to supply photocopy of said letter dated 22.07.2008 to the learned counsel for the applicant.
3. In view of the aforesaid letter dated 22.07.2008, learned counsel for the applicant submits that he does not want to press this CCP and contempt committed by the opposite parties, if any, be ignored.
4. Having gone through the record of the contempt petition and the pleadings brought on record by the respondents, we find that the contempt, if any, was not malafide and the same deserves to be ignored.
5. In view of the above, contempt notices, issued against the opposite parties, are discharged with observation that in case, the applicant feels aggrieved, it shall be open for him to get the order recalled since we are discharging notices solely on the ground that opposite parties/respondents have come forward to show compliance of the order of the Tribunal.
6. CCP is consigned to record.

  
MEMBER-A  
MEMBER-J